



LEGISLATIVE ASSEMBLY OF GOA

The Goa Official Language (Amendment) Bill, 1991

(Bill No. 14 of 1991)

(By Dr. Kashinath G. Jhalmi)

(To be introduced in the Legislative Assembly of Goa)

GOA LEGISLATURE DEPARTMENT
ASSEMBLY HALL, PANAJI
JULY, 1991

The Goa Official Language (Amendment) Bill, 1991

(Bill No. 14 of 1991)

A

BILL

further to amend the Goa, Daman and Diu Official Language Act, 1987.

Be it enacted by the Legislative Assembly of Goa in the Forty Second Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Official Language (Amendment) Act, 1991.

(2) It shall come into force at once.

2. *Amendment of Section 1.*— In section 1 of Goa, Daman and Diu Official Language Act, 1987 (Act 5 of 1987) (hereinafter referred to as Principal Act):—

(1) In sub-section (1), the figure and words “Daman and Diu” shall be deleted.

(2) In sub-section (2), for the words “Union territory of Goa, Daman and Diu”, the words “The State of Goa” shall be substituted.

3. *Amendment of section 2.*— In section 2 of the Principal Act, —

(1) “Sub-clause (a)” shall be deleted.

(2) In sub-clause (b) and (e), the figure and words “Daman and Diu” shall be deleted.

(3) “Sub-clause (f)” shall be deleted.

(4) The existing sub-clauses (b), (c), (d) and (e) shall be renumbered as (a), (b), (c) and (d) respectively.

4. *Amendment of section 3.*— In section 3 of the Principal Act, —

(i) In heading, for the terms “Union territory” the term “The State” shall be substituted.

(ii) In sub-section (1), for the words “Administrator” wherever it occurs, the word “Government” shall be substituted.

(iii) after the expression “subject to the provision” contained, for the expression “in sections 34

and 35 of the Government of Union Territory Act, 1963 (Central Act 20 of 1963),” in the expression “Articles 210 and 345 of the Constitution of India” shall be substituted and for the term “Union territory”, the term “State” shall be substituted.

(iv) In the first proviso;—

(a) for the words “in the case of the Goa District”, the words “in the State of Goa” shall be substituted.

(b) the expression appearing after the words “Marathi language” namely “, and in case of Daman and Diu Districts, the Gujarati language” shall be deleted.

(v) In second proviso, the words “and Gujarati Language” shall be deleted.

(vi) In sub-section (2), for the term “Union territory” wherever it occurs, the terms “The State” shall be substituted.

5. *Amendment to section 4.*—Section 4 of the Principal Act shall be deleted.

Statement of Objects and Reasons

After the formation of State of Goa the reference to "Daman and Diu," "Union Territory", "Administrator" and "Gujarati Language" has no relevance in the present situation and hence require to be deleted.

In order to bring the status to the regional languages like Konkani and Marathi it is necessary that it should be used for official purpose at all levels. The efforts made by the Government by training the staff, typists and purchase of typewriters appears to be lopsided because after taking initial steps the Government files are yet moved in English language. For implementation of any policy unless it is put in actual use for official purpose, the purpose of the act will not be fulfilled. It is necessary to discourage the use of English Language as far as possible in the Administration of Government. That is why it is proposed to delete Section 4 of the principal Act.

Financial Memorandum

There are no financial implications in this Bill.

Panaji
1st July, 1991.

DR. KASHINATH G. JHALMI
M. L. A.

Assembly Hall
Panaji
15th July, 1991.

M. M. NAIK
Secretary to the
Legislative Assembly of Goa

(Annexure to Bill No. 14 of 1991)

The Goa Official Language (Amendment) Bill, 1991

The Goa, Daman and Diu Official Language Act, 1987

Sec. 1 1. *Short title, extent and commencement.* — (1) This Act may be called the Goa, Daman and Diu Official Language Act, 1987.

(2) It extends to the whole of the Union territory of Goa, Daman and Diu.

(3) It shall come into force at once.

Sec. 2 2. *Definitions.* — In this Act, unless the context otherwise requires, —

(a) "Administrator" means the Administrator of the Union territory of Goa, Daman and Diu appointed by the President under article 239 of the Constitution;

(b) "Government" means the Government of Goa, Daman and Diu;

(c) "Konkani language" means Konkani language in Devanagari script;

(d) "notification" means a notification published in the Official Gazette;

(e) "Official Gazette" means the Official Gazette of the Government of Goa, Daman and Diu;

(f) "Union territory" means the Union territory of Goa, Daman and Diu.

Sec. 3 3 *Official language of the Union territory.* — (1) With effect from such date as the Administrator may, by notification, appoint, Konkani language shall, subject to the provisions contained in section 34 and 35 of the Government of Union Territories Act, 1963 (Central Act 20 of 1963), of the official language for all or any of the official purposes of the Union territory, and different dates may be appointed for different official purposes:

Provided that the Administrator may, by a like notification, direct that in case of the Goa District, the Marathi language, and in the case of Daman and Diu Districts, the Gujarati Language, shall also be used for all or any of the official purposes and different dates may be appointed for different official purposes.

Provided further that nothing contained in this sub-section shall be deemed to affect the use of the Marathi and Gujarati languages in educational, social or cultural fields:

Provided further that the Government shall not, in granting aid to any educational or cultural institution, discriminate against such institution only on the ground of language:

(2) Nothing contained in sub-section (1) shall preclude any person from submitting any representation for the

redress of any grievances to any officer or authority of the Union territory in any of the languages used in the Union territory.

Sec. 4 4. *Continued use of English language.* — Notwithstanding anything contained in section 3, the English language shall continue to be used in addition to the languages specified in that section for all or any of the official purposes of the Union territory.

Assembly Hall
Panaji
15th July, 1991.

M. M. NAIK
Secretary to the
Legislative Assembly of Goa.